

1

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1400 of 2021/RG Dated: 15-12-2021

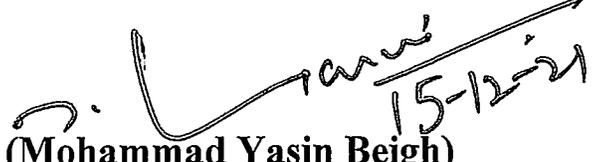
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajat Gupta
S/O Rajesh Gupta
R/O H.No.3, Phase-II, Housing Colony, District Udhampur

vide notification No. 1137 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 51542-49/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Gupta, Advocate**

.....for information and necessary action.


Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: ^{2021 -} 1401/Reg Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umair Bin Bashir
S/O Bashir Ahmad Ganaie
R/O Koil Pulwama, Mohalla Wanpora, Tehsil & District Pulwama

vide notification No. 1666 dated 16.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51562-68/Reg/UP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Bin Bashir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

3

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1402/2021/29 Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kanika Kerni
D/O Ved Parkash Kerni
R/O Indra Vihar, Patoli Janipur, Jammu**

vide notification No. 1613 dated 11-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
14-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
ASing 10/12

No: 51569-75/2021/LP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanika Kerni, Advocate**
.....for information and necessary action.

Yasin
14-12-21
Registrar (Adm.)
ASing 10/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1403 of 2021/RG Dated: 15/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanchit Gupta
S/O Arun Gupta
R/O Plot No.226, Rehari Colony, Jammu

vide notification No. 1218 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
16-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
SP *SP*
10/12

No: 5576-82/RG/LD Dated: 15/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanchit Gupta**, Advocate
.....for information and necessary action.

M. Yasin
16-12-21
Registrar (Adm.)
SP *SP*
10/12

5

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1404 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sarabjeet Kour
D/O Paramjit Singh
R/O VPO Chohala, Tehsil R.S. Pura, District Jammu**

vide notification No. 1208 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
14-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: S1583-89/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sarabjeet Kour, Advocate**
.....for information and necessary action.

M. Yasin
14-12-21
Registrar (Adm.)

Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1405 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tushar Gupta
S/O T.N. Gupta
R/O Ward No.2, C/O T.N. Gupta Advocate, District Kathua

vide notification No. 1192 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
14-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

Rahul

No: S1590-96/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Gupta**, Advocate
.....for information and necessary action.

M. Yasin
14-12-21
Registrar (Adm.)

Rahul

7

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1406 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tania Sharma

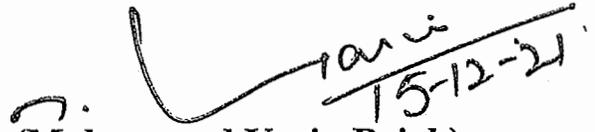
D/O Omesh Kumar

R/O Basti Prem Nagar, Badyal Brahmana, Tehsil R.S. Pura, District Jammu

vide notification No. 1188 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul 

No: 15597-603/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14070/2021/Reg Dated: 15/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Navjout Singh
S/O Sr. Piyara Singh
R/O Dharbadan Thakraie, Tehsil & District Kishtwar
A/P Belicherana, Satwari Cantt., Jammu**

vide notification No. 1651 dated 12-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

as in
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51604-10/Reg/UP Dated: 15/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navjout Singh, Advocate**
.....for information and necessary action.

as in
15-12-21
Registrar (Adm.)
AS

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1408 of 2021/RG1 Dated: 15-12-2021

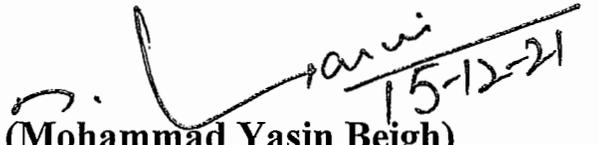
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanyam Pandoh
S/O Sunil Kumar Pandoh
R/O H.No.109, New Plot near Krishna Building, Jammu

vide notification No. 1153 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul 

No: S1611-17/RG1/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanyam Pandoh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1409 of 2021/24 Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaheer Abbas Khan
S/O Raja Mohd Abbas Khan
R/O Degwar Maldayalan, Tehsil Haveli, District Poonch

vide notification No. 1673 dated 16.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51610-24/Rq/LD Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Abbas Khan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
15-12-21
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1410 of 2021 / RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tushar Kalsotra
S/O Vikram Kumar
R/O Miran sahib Road, Bishnah, W.No.13, H.No.54, Jammu

vide notification No. 1184 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: S1625-31/RG/LP Dated: 15-12-2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Kalsotra, Advocate**
.....for information and necessary action.

Yasin
15-12-21
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1411 of 2021/2021 Dated: 15/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dheeraj Kumar Raina

S/O Ravi Prakash

R/O Railway Line Patri, Bagga Marh, Tehsil R.S. Pura, District Jammu

A/P Vill. Sardar Chak Dera Singh, District Kathua

vide notification No. 1766 dated 6.5.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51632-38/R4/LP Dated: 15/12/2021. *20/12/21*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Kumar Raina, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
20/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14129/2021/CP Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pranav Gupta

S/O Harsh Kumar Gupta

R/O Village Ari, Tehsil Mandhar, District Poonch, A/P H.No.1385, Lane No.5, Green Enclave, Rehari near Education Board, Jammu

vide notification No. 1637 dated 12-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 51839-45/Reg/CP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Gupta, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1413 of 2021/2021 Dated: 15/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manisha Charak
D/O Shiv Kumar Singh
R/O Rehian, Tehsil & District Samba**

vide notification No. 1623 dated 12.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 51640-46/2021/CP Dated: 15/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Charak, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1414 of 2021/R4 Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nitin Bhatti
D/O Nishan Singh Bhatti
R/O 16 Khataria Kalan, Tehsil Ajanala Road, Amritsar, Punjab.
A/P Ward No.7, House No.13, Vijaypur, District Samba

vide notification No. 1722 dated 17.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51652-50/R4/CP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nitin Bhatti, Advocate
.....for information and necessary action.

Registrar (Adm.)
15-12-21

16

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1415 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Poonam Kaul
D/O Rajinder Kaul
R/O H.No.6, 1-C East Extension Marble Market near Sai Baba temple,
Mattoo Colony, Trikuta Nagar, Jammu

vide notification No. 1062 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: S1659-65/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Kaul, Advocate**
.....for information and necessary action.

Yasin
15-12-21
Registrar (Adm.)
Rahul

17

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1416 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Meenal Mahajan
D/O Manish Mahajan
R/O H.No.172, Dhakki, Sarajan, Peer Mitha, Jammu**

vide notification No. 1040 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: S1666-72/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenal Mahajan, Advocate**
.....for information and necessary action.

Yasin
15-12-21
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1417 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Sharma
D/O Ram Saroop Sharma
R/O V.P.O Kangrail (Dehryan), Tehsil Bhalwal & District Jammu**

vide notification No. 1071 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: S1673-79/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1418 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehak Gupta
D/O Devinder Kumar Gupta
R/O Ward No.8 House No 39, District Reasi**

vide notification No. 1038 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: S1680-86/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Gupta, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 141907/2021/RS Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sugandha Sawhney
D/O Kamal Sawhney
R/O 152 A/D, Gandhi Nagar, Jammu**

vide notification No. 1217 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 51607-93/RS/UP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sugandha Sawhney, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 15-12-21

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1420 of 2021/24 Dated: 15/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anshika Sharma

D/O Anil Sharma

R/O H.No.29-A, Opp. Anandpur Ashram, Shastri Nagar, Jammu

vide notification No. 1572 dated 10.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51694-700/24/CP Dated: 15/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anshika Sharma, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1421 of 2021/De Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anuj Sharma
S/O Vinod Kumar
R/O Ward No.11, Tehsil Hira Nagar, District Kathua**

vide notification No. 1565 dated 10.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 51701-07/De/UP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
15-12-21
Registrar (Adm)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14229/2021/03 Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Kumar Sareen
S/O Sanjeev Kumar Sareen
R/O H.No.63, Gali Khilona, Pacca Danga, Jammu

vide notification No. 1570 dated 10.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51700-14/01/14 Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar Sareen, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

24

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1423 of 2021/RG Dated: 15-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Asaf
D/O Asaf Ali
R/O Fountly Malhar (Lohai), Tehsil Billawar, District Kathua

vide notification No. 1128 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
15-12-20
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: 51715-21/RG/LP Dated: 15-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Asaf**, Advocate
.....for information and necessary action.

Yasin
15-12-21
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1424 of 2021/R24 Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishav Sharma
S/O Om Parkash Sharma
R/O Seri Mahanpur, P/O Maheshpur, District Kathua

vide notification No. 1168 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51722-28/R24/CA Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishav Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1425 of 2021/Rs Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Soni Jadhan
D/O Bhari Lal
R/O Boliyan, Tehsil Chiralla, District Doda
A/P H.No.24, Lane No.1, Amar Colony Ban Talab, Jammu

vide notification No. 1207 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51729-35/Rs/UP Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soni Jadhan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21

2+

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1426 of 2021/R4 Dated: 15/12/2021

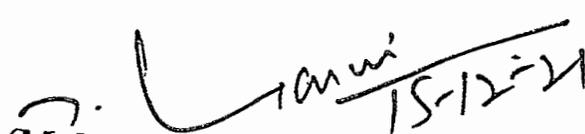
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saquib Farooq
S/O Mohd Farooq
R/O VPO Sangaldan, Tehsil Gool District Ramban
A/P H.No.453, Prem Nagar, (Residency Road), Jammu

vide notification No. 1210 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51736-42/R4/10 Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Saquib Farooq, Advocate
.....for information and necessary action.


Registrar (Adm.) 15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1427 of 2021/De Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abrar Ahmed Nawaz Qureshi
S/O Mohd Shahnawaz Qureshi
R/O Chhajta, Tehsil Mendhar, District Poonch

vide notification No. 1573 dated 10.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51743-49/Rg/10 Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed Nawaz Qureshi, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14209/2021/Ry Dated: 15/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Parshottma Sharma
D/O Ramesh Chander Shastri
R/O Ward No.3, Lahri Billawar, Tehsil Billawar, District Kathua
A/P H.No.39A Small Plot, Gandhi Nagar, Jammu**

vide notification No. 1778 dated 0.5.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
TP 5.10.12

No: 51750-56/Ry/CA Dated: 15/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parshottma Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
15-12-21
Registrar (Adm.)
TP 5.10.12

30

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1429 of 2019/RG Dated: 15-12-2021

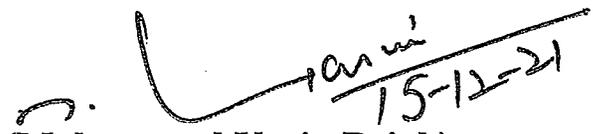
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Romika Thakur
D/O Gian singh
R/O Komla, tehsil Billawar, District Kathua
A/P H.No 847 Subash Nagar, Jammu**

vide notification No. 1138 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

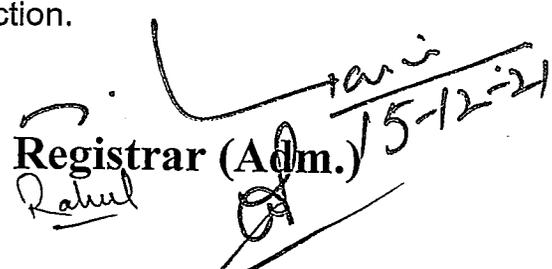
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: S1757-63/RG/LP Dated: 10-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Romika Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

31

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1431 of 2021/RG1 Dated: 16-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaziya Bashir
D/O Bashir Ahmad Karam
R/O Habba Kadal, Kaka Road Nai Sarak, Srinagar
A/P Madina Colony Bemina near Hyder Masjid, Srinagar

vide notification No. 799 dated 20-09-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: S1782-88/RG1/LP Dated: 16-12-2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaziya Bashir, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
15-12-21

39

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1432 of 2021/RG Dated: 16-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ritu Verma

D/O Krishan Kumar Verma

R/O Behind Degree Collge Shiv Puri, L.No.3, W.No.3, District Kathua

vide notification No. 1131 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *Y*

No: S1789-95/RG/LP Dated: 16-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ritu Verma, Advocate**
.....for information and necessary action.

Yasin
15-12-21
Registrar (Adm.)
Rahul *Y*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1433 of 2021/Rg Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Shafeeq
S/O Abdul Razaq
R/O Dodason Balla, Mohalla Chawatta, Tehsil Thana-Mandi, District
Rajouri**

vide notification No. 983 dated 09-01-2020 for a period of one year has
been extended till **31.12.2022** subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as
an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 51796-002/24/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Shafeeq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21

34

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1434 of 2021/RG Dated: 16-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Sawhney
D/O Ramesh Chander Sawhney
R/O 67/B, Bikram Chowk, Tehsil & District Jammu

vide notification No. 1055 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Shua

No: 51803-09/RG/LP Dated: 16-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Sawhney, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Shua

35

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1435 of 2021/RG Dated: 16-12-2021

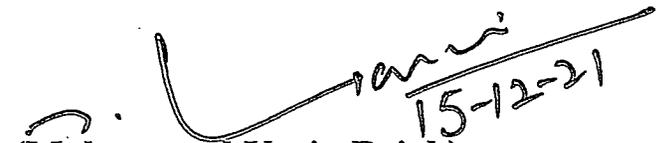
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rukshar UI Nissa
D/O Mohd Ashtaq
R/O Gangera, Dallah, Tehsil & District Udhampur
A/P Police Quarters W.No.06, R.S. Pura near Badyal Morh, CID office,
Tehsil R.S.Pura, Distt. Jammu**

vide notification No. 1134 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 51810-16/RG/LP Dated: 16-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukshar UI Nissa, Advocate**
.....for information and necessary action.


Registrar (Adm.)
15-12-21
A Shua

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1436 of 2021/2021 Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Khan
S/O Jahangir Khan
R/O Village Planger, Tehsil Thannamandi, District Rajouri
A/P Chinore, near Masjid, District Jammu

vide notification No. 1342 dated 20-02-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51017-23/Reg/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Khan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1437 of 2021/Reg Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ashaq Hussain Mir
S/O Ab Razaq Mir
R/O Dangar Pora Pulwama, Tehsil & District Pulwama**

vide notification No. 1760 dated 06-05-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51024-30/Reg/4 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashaq Hussain Mir**, Advocate
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1430 J 2021/Dej Dated: 16/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vaishali Lalotra
D/O Darshan Singh
R/O Village Ratnal P/O Kheri Tehsil Bishnah, District Jammu**

vide notification No. 1664 dated 16-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
[Signature]

No: 51031-37/R4/LD Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaishali Lalotra, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
[Signature]

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1439 of 2021/24 Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jyotsna Ved
D/O Ved Paul Modeel
R/O Basohli, Kathua A/P Janipur Colony, H.No.887, near Gurudwara,
Jammu

vide notification No. 1602 dated 11-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51030-44/24/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyotsna Ved, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

40

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14409/2021/24 Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Harshni Slathia
D/O Ganesh Singh Slathia
R/O Hari Nagar, Ward No.7, Tehsil & District Udhampur**

vide notification No. 1594 dated 10.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51845-51/R4/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harshni Slathia, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1441/07/2021/24 Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gourav Nagotra
S/O Narinder Pal
R/O H.No.54, Dogra Hall, Jammu**

vide notification No. 1590 dated 10-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51052-50/24/UR Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Nagotra, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1444 of 2021/RG Dated: 16.12.2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Junaid Tahir
S/O Mohd Tahir
R/O Pran Bhawan, Mattan, District Anantnag**

vide notification No. 1607 dated 11.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51073-79/RG/LP Dated: 16.12.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Tahir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1442 of 2021/Reg Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fazal Ul Haq

S/O Choudhary Mohd Fazal

R/O Vill. Topa Thera, Mohalla Choudharyian, Tehsil Mankote, District Poonch

vide notification No. 1588 dated 10-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 51059-65/Reg/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fazal Ul Haq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1443 ^{9/2021/24} Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Haroon Rashid
S/O Mohd Rashid Gojar
R/O Shiendra, Tehsil Haveli, District Poonch
A/P Gujjar Abad, Upper Paloura, Jammu

vide notification No. 1595 dated 10.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51066-72/24/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Rashid, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) 15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1445 of 2021/De Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Sharma

S/O Brij Lal Sharma

**R/O Bhatnaga Nagar; Dharbadan, Village Thakrie, Tehsil & District Kishtwar
A/P H.No.127 near Old STF Camp Hidyal, Kishtwar**

vide notification No. 1678 dated 16-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51800-06/De/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1446 of 2021/Rg Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kuldeep Raj Sharma
S/O Dass Ram Sharma
R/O Pathwal P/O Dayala Chak, Tehsil Hira Nagar, District Kathua**

vide notification No. 1612 dated 11-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm)
[Signature]

No: 51007-93/Rg/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kuldeep Raj Sharma, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm)
[Signature]

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14479/2021/Reg Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehjabeena Gulzar
D/O Gulzar Ahmad Parray
R/O Pandach, Parray Mohalla, Tehsil & District Ganderbal**

vide notification No. 1631 dated 12-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 51094-900/Reg/UP Dated: 16/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehjabeena Gulzar, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 17649/2021/Reg Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Karan Chugh
S/O Deepak Chugh
R/O 413, Shastri Nagar, Jammu**

vide notification No. 1718 dated 17-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 56794-800/Reg/UP Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Chugh, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14489/2021/26 Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jogeshwar Bhadwal
S/O Youginder Singh
R/O Mahanpur, District Kathua-184202

vide notification No. 1604 dated 11-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51901-07/R4/C Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jogeshwar Bhadwal, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1449 of 2021/22 Dated: 16/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tushar Chopra
S/O Neeraj Chopra
R/O W.No.5 Main Bazaar, District Kathua**

vide notification No. 1690 dated 16-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 57900-14/Rg/LD Dated: 16/12/2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Chopra, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1450 of 2021/RG Dated: 16.12.2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Divyanshu Malhotra

S/O Suneel Malhotra

R/O H.No.403, Bharat Nagar behind J&K Bank, Reahri Colony, Jammu

vide notification No. 1124 dated 10.01.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 51915-21/LP Dated: 16.12.2021 *RP 22 16/12*

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Divyanshu Malhotra, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

59

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1451 of 2021 /RG Dated: 16.12.2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sibgatullah Shah
S/O Zahoor Ahmad Shah
R/O Vakeel Colony, Brain Nishat, Srinagar**

vide notification No. 075 dated 18.10.2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 51922-28/RG/LP Dated: 16.12.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sibgatullah Shah**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm) 15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 15710/2021 ^{R/LP} Dated: 17/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shivani Pawar
D/O Romesh Singh
R/O Bandral Kalan, Tehsil Akhnoor, District Jammu
A/P Q.No. E-96, Salal Power Station, Jyotipura, District Reasi.**

vide notification No. 1186 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-12-21
10/12

No: 53701-07/RG/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Pawar, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
16-12-21
10/12

54

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1570 of 2021/RG Dated: 17-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tamanna
D/O Thoru Ram
R/O Village Kool-Kalan, Bishnah, Jammu
A/P W.No.3 House No.37, Adarsh Colony District Udhampur

vide notification No. 92 dated 17-06-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53694-700/RG/LA Dated: 17-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tamanna, Advocate**
.....for information and necessary action.


Registrar (Adm.)

55

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 569 of 2021/RG Dated: 17-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tanu Sharma

D/O Raj Kumar

R/O Village Chack, Sardar Desa Singh, Tehsil & District Kathua

vide notification No. 834 dated 21-09-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

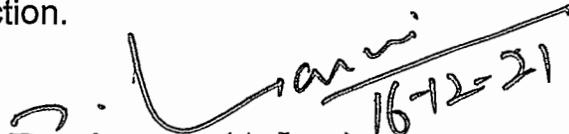
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
16-12-21

No: 5368793/RG/LP Dated: 17-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanu Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 15689/2021/Adm Dated: 17/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irfan Ali Bhat
S/O Mohd Jamal Bhat
R/O Odina Sonawari, Tehsil Sumbal District Bandipora**

vide notification No. 920 dated 22-11-2019 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
16-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53680-86/Rg/Adm Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ali Bhat, Advocate**
.....for information and necessary action.

M. Yasin Beigh
16-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1567 of 2021/24 Dated: 17/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aftab Alam
S/O Mohd Alam
R/O Ward No.4, District Rajouri**

vide notification No. 1340 dated 19-02-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
16-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53673-79/Rg/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aftab Alam, Advocate**
.....for information and necessary action.

M. Yasin
16-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1566 of 2021/RG Dated: 17/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivali Chib
D/O Naresh Kumar
R/O 635- Subash Nagar, Jammu

vide notification No. 1143 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
at Shina

No: 53666-72/RG/LP Dated: 17-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Chib, Advocate**
.....for information and necessary action.


Registrar (Adm.)
at Shina

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 15650f2021/RG Dated: 17-12-2021

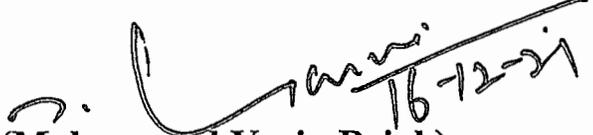
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nishant Mahajan
S/O Mohinder Paul
R/O Ward No.6, Tehsil & District Kathua

vide notification No. 1049 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
at Shing

No: 53659-65/RG/LP Dated: 17-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nishant Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
at Shing

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 15649/2021/29 Dated: 17/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhinav Kumar Pandotra
S/O Devinder Kumar Pandotra
R/O Ward No.1, Nai Basti, Tehsil & District Reasi**

vide notification No. 1017 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
16-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53652-50/23/4 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Kumar Pandotra, Advocate**
.....for information and necessary action.

M. Yasin
16-12-21
Registrar (Adm.)

61

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1636 of 2021/RG Dated: 20-12-2021

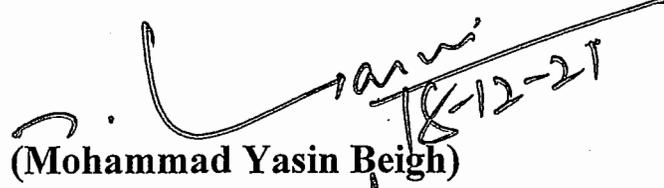
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arti Devi
D/O Raghbir Singh
R/O Village Katli, P/O Diani near Peer Baba, Tehsil & District Samba**

vide notification No. 1105 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

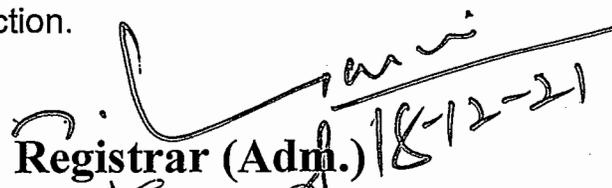
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54554-60/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arti Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

62

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1637 of 2021/RG Dated: 20-12-2021

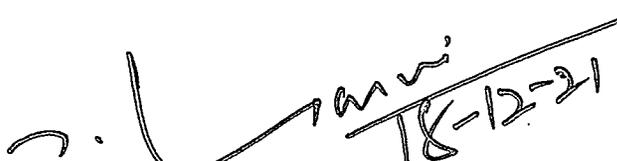
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ashima Gupta
D/O Raman Pargal
R/O Kotli Mandi, Tehsil & District Samba**

vide notification No. 1108 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54561-67/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ashima Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

62

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1638 of 2021/RG Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bharti Thakur

D/O Kaka Singh Thakur

R/O Ward No.3, near GGM Malti, Tehsil Billawar, District Kathua

A/P H.No.73/ Om Nagar, Udheywalla, Bohri, Jammu

vide notification No. 1114 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

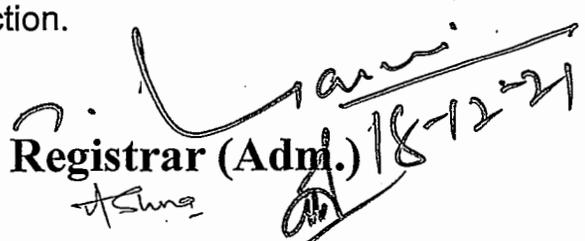

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54568-74/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharti Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

64

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 163903/2021/RG Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhilesh Atulya Jandial
S/O A.B. Jandial
R/O 239, Rampura, Gandhi Nagar, Tehsil Bahu, District Jammu

vide notification No. 1101 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
18-12-21

No: 54575-81/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhilesh Atulya Jandial, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
18-12-21

65

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1640 of 2021/RG Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anil Rathore
S/O Om Parkash Rathore
R/O Pershulla, tehsil Monalla, District Doda
A/P H.No.122, Ambica Vihar Talab Tillo, Jammu

vide notification No. 1097 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

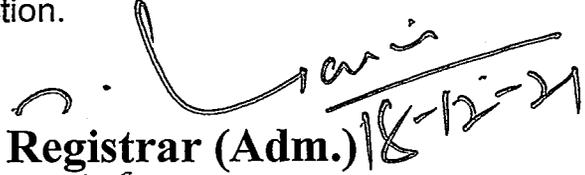
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54582-88/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Rathore, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16419/2021/102 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sugam Sharma
D/O Sunil Kumar Sharma
R/O Gatha, Tehsil Bhaderwah, District Doda**

vide notification No. 1710 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
18-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54589-95/2021/4 Dated: 20/12/2021 *Sugam Sharma*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sugam Sharma, Advocate**
.....for information and necessary action.

M. Yasin
18-12-21
Registrar (Adm.)
Sugam Sharma

67

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16420f2021/RG Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vidushi Vasishth
D/O Vishal Sharma
R/O Ram Bhawan I.B.C Road, Jewel Chowk, Jammu**

vide notification No. 1714 dated 16-03-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

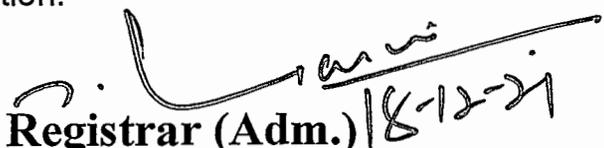
By Order


(Mohammad Yasin Beigh) JK-12-21
Registrar (Adm.)

No: 54596-602/RG/LP Dated: 20-12-2021 JShing

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vidushi Vasishth, Advocate**
.....for information and necessary action.


Registrar (Adm.) JK-12-21
JShing

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1643/2021/129 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tanveer Ashraf
S/O Mohammad Ashraf Khan
R/O Gulab Bagh, Tehsil Lar, District Ganderbal**

vide notification No. 1687 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54603-09/24/LP Dated: 20/12/2021 *(Signature)* 10/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ashraf, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1644 of 2021/24 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shahyista Farooq
D/O Farooq Ahmad Bhat
R/O Repora, Tehsil Lar, District Ganderbal**

vide notification No. 1709 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54610-16/24/CP Dated: 20/12/2021 *AShura* *18-12-21*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahyista Farooq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
AShura *18-12-21*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16459/2021/Pg Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sohail Shahzad
S/O Zamred Hussain
R/O Fazalabad, Tehsil Surankote, District Poonch
A/P R.No.328 Nehru Hall Boys Hostel, Jammu University, Jammu**

vide notification No. 1703 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54617-23/Pg/UP Dated: 20/12/2021, *Ashna*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Shahzad, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Ashna

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1646/2021/Reg Dated: 20/12/2021

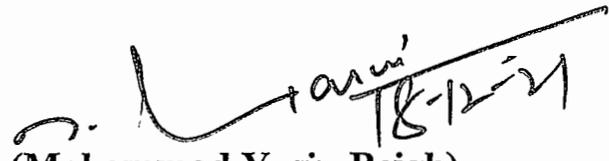
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tanzeela Showkat
D/O Showkat Ahmad Khan
R/O Arampora, Qamerwari, Srinagar
A/P Qammarabad, Qamerwai, (Abdullah Colony), City, District Srinagar

vide notification No. 1688 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 59624-30/Reg/CP Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanzeela Showkat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1647 of 2021/24 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pratyaksh Dutta
S/O Kanwal Kumar Dutta
R/O House No.424, Lane No.4, Suryavanshi Nagar, Lower Roop Nagar,
Jammu

vide notification No. 1728 dated 17/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54631-37/Reg/CP Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pratyaksh Dutta, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1648 9 2021/Reg Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mansi Walia
D/O Manoj Walia
R/O H.No.19, Shivam Enclave, Apna Vihar, Extention Jammu**

vide notification No. 1720 dated 17/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mansi
18-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54638-44/Reg/CP Dated: 20/12/2021, *Shua* *21/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansi Walia, Advocate**
.....for information and necessary action.

Mansi
18-12-21
Registrar (Adm.)
Shua *21/12*

74

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1649 of 2021/RG Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sameer Kalotra
S/O Dhian Chand Kalotra
R/O W.No.5, Near Shaheedi Chowk, District Kathua**

vide notification No. 1731 dated 30-03-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

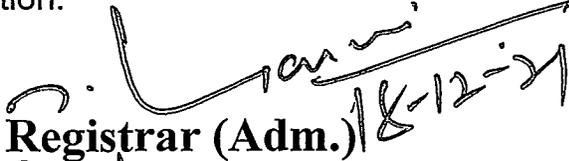
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: S4645-S1/RG/UP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Kalotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16509/2021/1001 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmad Rather
S/O Abdul Ahad Rather
R/O Chanthan Chekpora Tehsil Beerwah, District Budgam

vide notification No. 1469 dated 06/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54652-58/24/01 Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Rather, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

76

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16510/2021/RG Dated: 20-12-2021

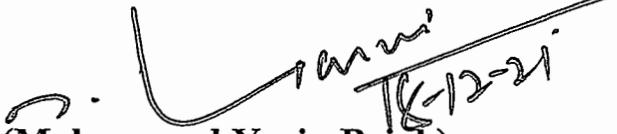
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akshay Sadotra
S/O Kali Dass
R/O W.No.12, H.No.105, Bishnah, Jammu

vide notification No. 903 dated 22-11-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
A Shme

No: 54659-65/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Sadotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)
A Shme

77

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1652 of 2021/RG1 Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Randhir Singh
S/O Pawan Singh
R/O Jarnal Panchal, Tehsil Pogal Paristhan, District Ramban**

vide notification No. 1301 dated 02-01-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
18-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: S4666-72/RG1/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Randhir Singh, Advocate**
.....for information and necessary action.

M. Yasin
18-12-21
Registrar (Adm.)

78

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1653 of 2021/RG Dated: 20-12-2021

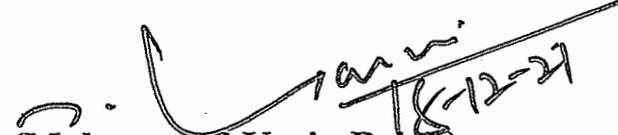
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Monika Sharma
D/O Rajinder Kumar Sharma
R/O H.No.94, Lane No.4, Vijay Nagar, Talab Tillo, Jammu

vide notification No. 1374 dated 04-01-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

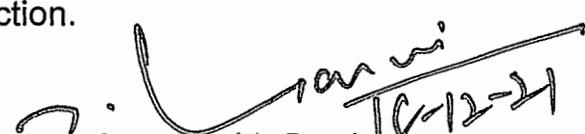
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54673-79/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1654/2021/R4 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raza Ullah Khan
S/O Mohd Iqbal Khan
R/O Village Dabraj, Tehsil Mankote, District Poonch
A/P C/O Hill View Super Market Vidhata Nagar, Lane No.3, Bathindi,
Jammu

vide notification No. 1683 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
18-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54680-86/R4/UP Dated: 20/12/2021 *ASuna* 20/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raza Ullah Khan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
18-12-21
Registrar (Adm.)
ASuna

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1655 of 2021/24 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Inder Paul Singh
S/O Mohinderjit Singh
R/O 571/A, Nai Basti (Satwari), Jammu Cantt. District Jammu

vide notification No. 1597 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54687-93/29/20 Dated: 20/12/2021 *A. Shuaib* *5/10/22*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inder Paul Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
A. Shuaib *5/10/22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1656 of 2021/22 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Himani Khajuria
D/O Rajinder Khajuria
R/O H.No.151, Ward No.6, Bari Brahmana, Tehsil & District Samba**

vide notification No. 1592 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 54694-700/R4/10 Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Khajuria, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1657/2021/20 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gurjyop Kaur Sudan
D/O Ramnik Singh Sudan
R/O H.No.147, Ward No.4, near SBI, Pandtian, Poonch
A/P H.No.309, Bakshi Nagar near Gurdwara, Jammu

vide notification No. 1589 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54701-07/P4/4 Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurjyop Kaur Sudan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16587/2021/24 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Divya Rajput
D/O Romesh Chand Anthal
R/O Ghantwal, Tehsil Chenani, District Udhampur
A/P Shiv Nagar, Ward No.11, H.No.62, District Udhampur

vide notification No. 1583 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54708-14/24/CP Dated: 20/12/2021 *Asst. Secy*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Rajput, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Asst. Secy

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1659 of 2021/Rg Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anuradha

D/O Jang Bahadur

R/O H.No.159, W.No.8, Village Dollian, Tehsil Bari Brahmna, District Samba

vide notification No. 1576 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54715-21/Rg/UP Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anuradha, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1660 of 2021/22 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabir Ahmed
S/O Abdul Rahim Pedihar
R/O Surranga Neel, Tehsil Banihal, District Ramban**

vide notification No. 1204 dated 10/01/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54722-20/24/10 Dated: 20/12/2021, *AShms* *10/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
AShms *10/12*

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1661 of 2021/RG Dated: 20-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sadhvi Kaloo
D/O Romesh Kaloo
R/O 2/125 Indra Vihar Old Janipur near Amba Theatre, Jammu

vide notification No. 1219 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Jammu
18-12-21

No: 54729-35/RG/LP Dated: 20-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadhvi Kaloo, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Jammu
18-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1662 of 2021/24 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Naseer Ahmad Kumar
S/O Mohammad Maqbool
R/O Srigufwara, Kumar Mohalla, District Anantnag**

vide notification No. 145 dated 22-10-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54736-42/24/10 Dated: 20/12/2021 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1663 of 2021/RG Dated: 20.12.2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Touseef Ahmed Malik
S/O Rehmat Ullah Malik
R/O Neel, Mohalla Chidoos, Tehsil Ramsoo, District Ramban
A/P Gujjar Nagar, Mandir Wali Gali, Jammu**

vide notification No. 1193 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

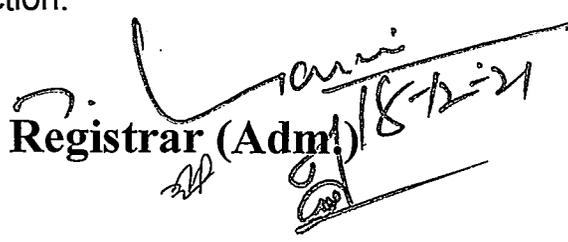
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54743-49/RG/LP Dated: 20.12.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touseef Ahmed Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1664 of 2021/Reg Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Udhay Singh Jasrotia
S/O Bishan Singh Jasrotia
R/O Ward No.6, Mandi Tehsil Hira Nagar, District Kathua**

vide notification No. 1182 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54750-56/21/14 Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Udhay Singh Jasrotia, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1665 of 2021/29 Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aanifa Bashir
D/O Bashir Ahmed Seh
R/O Sadiwara, Verinag, Bumnoo, Tehsil Dooru, District Anantnag

vide notification No. 1579 dated 10/02/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 59757-63/Rg/10 Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aanifa Bashir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16669/2021/Reg Dated: 20/12/2021,

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anuj Sadotra
S/O Ram Pal Sharma
R/O Village, Ward No.2, Palli, Tehsil Bari Brahmana, District Samba**

vide notification No. 1563 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

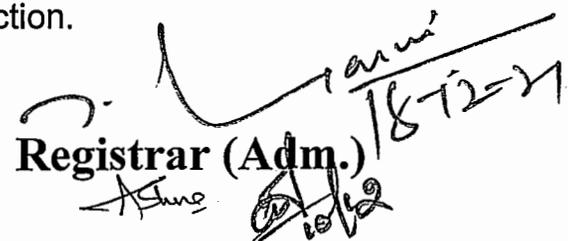
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54799-805/24/UP Dated: 20/12/2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Sadotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1868 of 2021/24 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Varun Sharma
S/O Vinod Kumar Sharma
R/O Sangram Bhatta, Tehsil & District Kishtwar**

vide notification No. 1170 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54853-00/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1669 of 2021/24 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aakriti Magotra
D/O Rajesh Kumar Sharma
R/O H.No.165 near Govt. Middle School Patoli Magotrian, Jammu**

vide notification No. 1577 dated 10/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54861-68/RG/EP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aakriti Magotra, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1670 of 2021/EP Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Bakshi
S/O Kuldeep Bakshi
R/O House No.466, Street No.17, Rajpura Mangotrian, Jammu

vide notification No. 1569 dated 10.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54069-76/RG/L-P Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Bakshi, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1071 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avinash Kumar

S/O Sham Lal

R/O H.No.18, New Plot Opposite Krishna Building, Jammu

vide notification No. 1566 dated 10-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54877-84/1912P Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Kumar, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
18-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1872 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Manhas
S/O Umesh Manhas
R/O H.No.61, Sec-2, Ganga Nagar, Ban Talab, Tehsil & District Jammu

vide notification No. 1564 dated 10.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54885-92/R9/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Manhas, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1673 of 2021 Dated: 21-12-2021

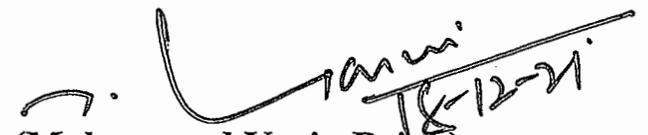
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zorawar Singh
S/O Ravinder Singh
R/O Village Pargwal Mandir Wala Mohalla, Akhnoor, Jammu**

vide notification No. 1177 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54893-99/RG/1P Dated: 21-12-2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zorawar Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.) | 21-12-21
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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1674 of 2021/22 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zuhaib Ahmad Rather
S/O Ab Majeed Rather
R/O Ruhoo, Tehsil & District Anantnag

vide notification No. 1176 dated 10.1.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54900-07/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zuhaib Ahmad Rather, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1875 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rishu Sharma
D/O Suraj Parkash
R/O Sangrampur, Gajansoo Road, Tehsil Marh, District Jammu**

vide notification No. 1682 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54908-15/RG/EP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rishu Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1876 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Om Singh
S/O Munshi Ram Bandral
R/O Kote Sanasar, Tehsil Batote, District Ramban
A/P 260/E, Uttam Nagar, By-Pass Kunjwani, Jammu

vide notification No. 1644 dated 12-3-20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54925-32/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Om Singh**, Advocate
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1677 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madhvi Sudan

D/O Vijay Sudan

R/O House No.131, Ward No.11, Shanker Nagar, Tehsil Haveli, District Poonch

vide notification No. 1624 dated 12/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54933-40/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madhvi Sudan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
18/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1678 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehvish Ashraf
D/O Mohd Ashraf Rangshoo
R/O S.K. Colony, Azadpora, Tehsil & District Anantnag

vide notification No. 1620 dated 12.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
The 10/12

No: 54941-48/RG/EP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Ashraf, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
The 10/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1679 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lovely
S/O Dharmesh Kumar
R/O Ward No.11, Nantachak, Tehsil & District Kathua

vide notification No. 1719 dated 17.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. L. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54949-56/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lovely, Advocate**
.....for information and necessary action.

M. L. Yasin
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1690 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kumari Anjisha
D/O Tara Chand
R/O Village Barmori, Tehsil Nagri, District Kathua**

vide notification No. 1617 dated 12/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54957-64/RG/EP Dated: 21-12-2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumari Anjisha, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1681 of 2021/20 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khatija Bano
D/O Ghulam Rasool
R/O Samrah Chiktan, Kargil
A/P H.No.35/2, EWS Colony, Lower Roop Nagar, Jammu

vide notification No. 1616 dated 11.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54965-72/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khatija Bano, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1682 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Komal Dogra
D/O Subash Chander
R/O Janipur Colonu near Ram Lila Ground, H.No.687, Jammu

vide notification No. 1610 dated 11/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 54973-80/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Dogra, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1603 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irfan Akbar
S/O Mohd Akbar Malla
R/O Amanpora, Tarzoo, Sopore, Tehsil Khoie, District Baramulla**

vide notification No. 1600 dated 10.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm)
22/12/21
10/12/21

No: 54981-88/29/CP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Akbar, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm)
22/12/21
10/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1684 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishfaq Rasool Sheikh
S/O Gh. Rasool Sheikh
R/O Pahallan, Tantraypora, Taqwa Mohalla, Tehsil Pattan, District
Baramulla**

vide notification No. 1599 dated 10.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

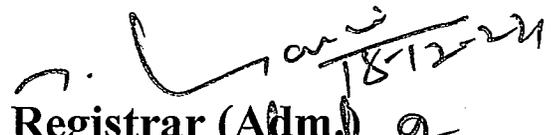
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54989-96/RG/L.P Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Rasool Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1685 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Farooq
S/O Farooq Ahmed
R/O Near Bus-Stand Opp.P.H.C Bharath, Teh. Bagla Bhacath, District Doda

vide notification No. 1669 dated 16.03.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54997-55004/R9/19 Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1686 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umaar Maqbool
S/O Mohammad Maqbool Dar
R/O Wanigam Payeen, Eid Gah Colony, Tehsil Pattan, District Baramulla

vide notification No. 1667 dated 16.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55005-12/RG/CP Dated: 21-12-2021

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1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umaar Maqbool, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

111

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1687 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tania Bhardwaj
D/O Kanheya Lal
R/O Ward No.3, Shiv Nagar, Tehsil Nowshera, District Rajouri**

vide notification No. 1706 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55013-20/RG/LEP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Bhardwaj, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1688 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shallu Devi
D/O Ram Paul
R/O Village Goshan, Tehsil Mandrian, District Jammu
A/P H.No.35, Sector-2, EWS Colony Lower Roop Nagar, Jammu

vide notification No. 1704 dated 16.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
(Signature)

No: 55021-28/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shallu Devi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1689 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Swati Charak
D/O Bikram Singh Charak
R/O Village Mheen Charakan, P/O Smailpur, Tehsil Bari Brahmana,
District Samba**

vide notification No. 1701 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55029-30/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swati Charak, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1690 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Gupta
S/O Mukund Lal Gupta
R/O H.No.186, W.No.15, Karlai, Tehsil & District Udhmapur

vide notification No. 1700 dated 16.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: SS030-45/RG/CP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Gupta, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1691 of 2021 Dated: 21-12-2021

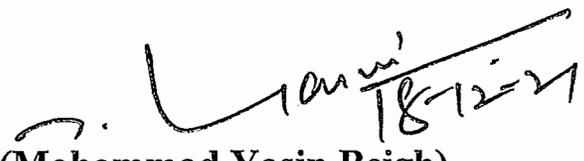
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shazra Malik
D/O Imtiaz Ah Malik
R/O Bhaderwah, Dharampura, District Doda
A/P Tej Bahadur Nagar, Jammu**

vide notification No. 1699 dated 16.03.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

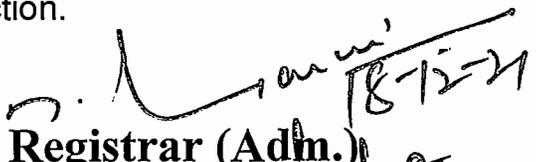
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55046-53/RG/CP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazra Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1692 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shagun Bharti
D/O Madan Lal
R/O H.No.85, Manoh, Tehsil Akhnoor, District Jammu
A/P SOS Childre Village Munshi Chowk, Gole Gujral, Jammu

vide notification No. 1694 dated 16.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
21/12/21

No: 55084-61/RG/EP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court of J&K, Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun Bharti, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
21/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1093 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheraz Anjum
S/O Manzoor Hussain
R/O Mannar, Tehsil Haveli, District Poonch
A/P W.No.3, Dungus, District Poonch**

vide notification No. 1711 dated 16.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
21/12/21

No: SS062-69/RG/L-P Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Anjum, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
21/12/21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1694 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonali Ram Pal
D/O Shakti Kumar
R/O Maralia, Miransahib, Tehsil R.S. Pura, District Jammu**

vide notification No. 1665 dated 16/03/2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55070-77/RG/EP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court of J&K, Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonali Ram Pal, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1695 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Samiksha
D/O Randeep Singh
R/O H.No.24, Opposite LIC, Panjtrithi, Jammu**

vide notification No. 1715 dated 17.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55078-85/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samiksha, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1696 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sandeep Kour
D/O Jarnail Singh
R/O H.No.37/C, Sec-2, GTB Nagar, Bye-Pass, Jammu**

vide notification No. 1725 dated 17.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
21/12/21
21/12

No: 55086-93/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sandeep Kour, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
21/12/21
21/12/21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16069/2021/De Dated: 10/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Suprem Kour
D/O Harwinder Singh
R/O Taraf Sanji, Post Office Jarai, Tehsil & District Kathua**

vide notification No. 1724 dated 17-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54307-13/De/CD Dated: 18/12/2021

Rahul
17/12/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suprem Kour, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul
17/12/21

12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1608 of 2021/22 Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rajni Bala

D/O Naresh Kumar

R/O H.No.91, Nowshera, Dabbar Potha, Tehsil Nowshera, District Rajouri

vide notification No. 1726 dated 17-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
17-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54321-27/29/CP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rajni Bala, Advocate**
.....for information and necessary action.

M. Yasin
17-12-21
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16079/2021/Reg Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gourav Khajuria
S/O Ravinder Khajuria
R/O H.No.51, Dhaki Sarajan, Transformer Wali Gali, Jammu

vide notification No. 991 dated 09-01-20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54314-20/Reg/44 Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Khajuria, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16210/2021/R Dated: 18/02/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ishna Vaid
D/O Ashok Vaid
R/O Lane No.3, H.No.67, East Extn.A Mohalla Green Avenue, Trikuta
Nagar, Jammu

vide notification No. 1021 dated 09-01-2020 for a period of one year has
been extended till **31.12.2022** subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as
an Advocate is ordered there before.**

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54441-47/R/14 Dated: 18/02/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishna Vaid, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1620 of 2021/29 Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jaffer Hussain Shah
S/O Mushtaq Hussain Shah
R/O Village Marhote BPO Hari, Tehsil Surankote, District Poonch**

vide notification No. 980 dated 09-1-20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
17-12-21

No: 54434-40/26/EP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaffer Hussain Shah, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
17-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16190 of 2021/RG Dated: 18/12/2021

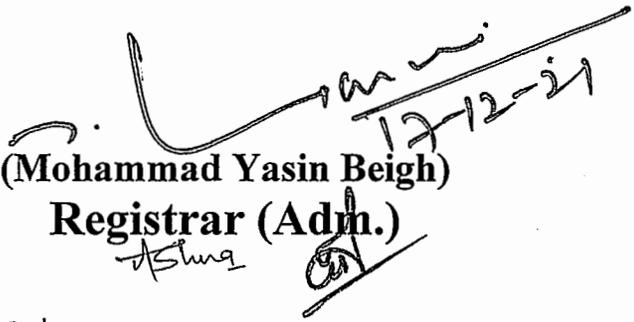
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Choudhary
D/O Mohammad Ishaq Qureshi
R/O Near Upkar Flour Mill Gangyal, Channi Kamala, Jammu

vide notification No. 1064 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

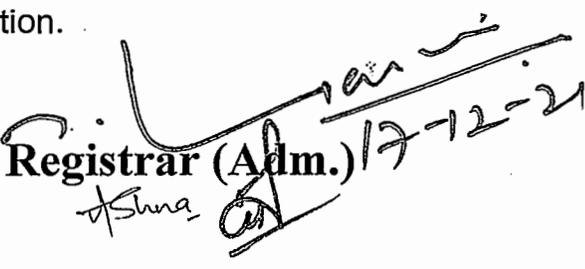
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54427-33/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16180 of 2021/RG Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jasbir Jasrotia
S/O Balbir Jasrotia
R/O W.No.4, Tehsil Hira Nagar, District Kathua**

vide notification No. 981 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
(Signature)
17-12-21

No: 54421-27/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasbir Jasrotia, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
17-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16170/2001/R1 Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. John Mohammad Wani
S/O Mohammad Yaseen Wani
R/O Herman, Wani Mohalla, District Shopian**

vide notification No. 1063 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54414-20/R4/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. John Mohammad Wani, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1616 of 2021/RG Dated: 18-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kulbushan Sharma
S/O Mela Ram Sharma
R/O V.P.O Garkhal Siderwan, Tehsil Akhnoor, District Jammu**

vide notification No. 986 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
AShms

No: 54407-13/RG/LP Dated: 18-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kulbushan Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 17-12-21
AShms

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1615 of 2021/R Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parshant Jijyal

S/O Tarsem Lal

R/O Ward No.5, H.No.182, Raipur Satwari Jammu Cantt. Jammu

vide notification No. 1092 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
17-12-21

No: 54401-06/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parshant Jijyal, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
17-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1614 of 2021/RG Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jasbir Singh
S/O Subash Singh
R/O Pathwar, Tehsil Majalta, District Udhampur**

vide notification No. 923 dated 22.11.2019 for a period of one year has been extended till **31.12.2022** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
18-12-21

No: 54394-400/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasbir Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
18/12-21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 161303/2021/RG Dated: 18-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sunidhi Bala

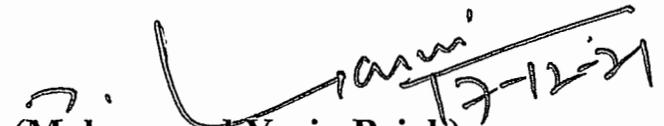
D/O Bahadur Singh

**R/O Ward No.4, near Govt. Girls Hr. Sec. School Kalsian, Tehsil Nowshera,
District Rajouri**

vide notification No. 1216 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
A. Shing

No: 5438793/RG/LP Dated: 18-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunidhi Bala, Advocate**
.....for information and necessary action.


Registrar (Adm.)
A. Shing

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16120/2021/R4 Dated: 18/02/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sourav
S/O Raj Kapoor
R/O H.No.2, Sector-1, E.W.S Colony Lower Roop Nagar, Jammu**

vide notification No. 1206 dated 10.1.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
17/12/21
18/02/21

No: 54380-86/R4/LP Dated: 18/02/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
17-12-21
18/02/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16119 ^{2021/Reg} Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubanker Sharma
S/O Narinder Sharma
R/O Bhagwal, P.O Hamirpur, Tehsil Hira Nagar, District Kathua

vide notification No. 1198 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54373-79/Reg/CP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubanker Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1610 of 2021/22 Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahrukh Khan
S/O Zahid Khan
R/O H.No.112, Mohalla Ustad, Tehsil & District Jammu**

vide notification No. 1211 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54366-72/24/LP Dated: 18/12/2021

Rahul
17/12/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahrukh Khan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul
17-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16350 of 2021/RG Dated: 18-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vishali Dhawan
D/O Jagdish Kumar
R/O H.No.157, W.No.8, Sarain, Tehsil Haveli, District Poonch

vide notification No. 1166 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
A Shua

No: 54539-45/RG/18 Dated: 18-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Dhawan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 17-12-21
A Shua

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16340/2021/A Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sayed Waseem Ul Hassan

S/O Safer Hussain Shah

R/O Village Kallar Katal, P.O Lathoong, Tehsil Surankote, District Poonch

vide notification No. 1140 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54532-38/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sayed Waseem Ul Hassan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1633 of 2021/RG Dated: 18-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tabassum Sajad Paray
S/O Sajad Ahmed Paray
R/O Village Arai, Tehsil Mandi, District Poonch
A/P Mohalla Shankar Nagar, Ward No.11, H.No.240, District Poonch

vide notification No. 1194 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54525-31/RG/LP Dated: 18-12-2021 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabassum Sajad Paray, Advocate.**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 17-12-21
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1632 of 2021/RG Dated: 18-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Avinash Sharma
S/O Raj Kumar Sharma
R/O Ward No.2, Nai Basti, Christian Colony, District Reasi**

vide notification No. 1107 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Handwritten signature)
(Mohammad Yasin Beigh) 17-12-21
Registrar (Adm.)
(Handwritten initials)

No: 54518-24/RG/LP Dated: 18-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Sharma, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.) 17-12-21
(Handwritten initials)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 163/02/2021/P Dated: 18/02/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asim Shaizad
S/O Mohd Maqbool
R/O Farwala P/O Palam, Tehsil & District Rajouri.
A/P Gujjar Nagar, Jammu

vide notification No. 1763 dated 06-05-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
17-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54511-17/RG/LP Dated: 18/02/2021

Rahul
18/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asim Shaizad, Advocate**
.....for information and necessary action.

M. Yasin
17-12-21
Registrar (Adm.)
Rahul
18/02

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1630 of 2021/RG Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Shan
S/O Santosh Kumar Shan
R/O Village Chergi, B.P.O Dool, Tehsil & District Kishtwar
A/P Near New DC Complex Wasser, District Kishtwar

vide notification No. 1008 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

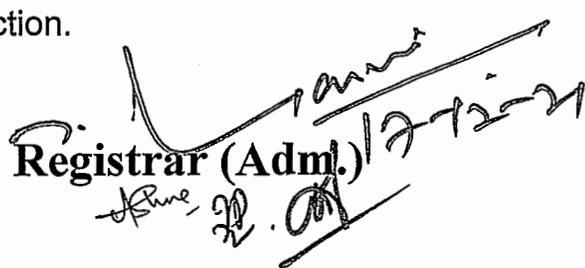
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54504-10/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Shan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16290 of 2021/RG Dated: 18-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Smiley Sawhney
D/O Sanjay Sawhney
R/O F-332, Hari Singh Nagar, Rehari Colony, Jammu**

vide notification No. 876 dated 18.10.2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
AShwa

No: 54497-503/RG/LP Dated: 18-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Smiley Sawhney, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 17-12-21
AShwa

143

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1628 of 2021/RG Dated: 18-12-2021

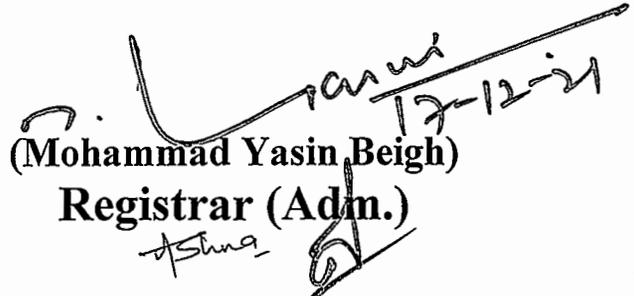
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ramnik Bali
S/O Sanjeev Bali
R/O 12, C Ind Extension, Gandhi Nagar, Jammu

vide notification No. 878 dated 19-12-2014 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

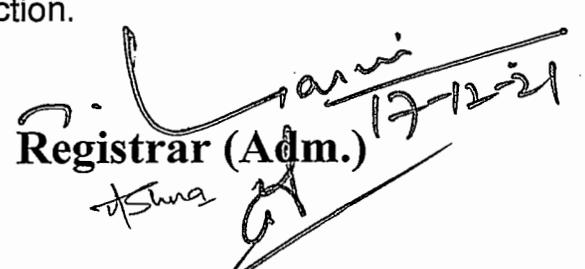
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54490-96/RG/LP Dated: 18-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramnik Bali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16270f/2021/RG Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mithilesh Gour
S/O Jyoti Prashad
R/O Billawar, District Kathua

vide notification No. 1284 dated 07-12-2017 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54483-89/RG/LP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mithilesh Gour, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16099/2021/Ry Dated: 10/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikrant Singh
S/O Kartar Singh
R/O Adhat, Mohalla Simni, Tehsil Mahanpur, District Kathua
A/P Ward No.02 Near GPS Kudera, Plahi, District Kathua

vide notification No. 521 dated 10-07-2018 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54359-65/Ry/CD Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Singh, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16260/201/RG Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aditya Vikram Sharma
S/O Ravinder Sharma
R/O H.N.249, Nai Basti, (Satwari), Tehsil & District Jammu**

vide notification No. 1354 dated 26-12-2017 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: 54476-82/RG/CP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Vikram Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1625/2021/R Dated: 18/02/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shubham Sharma
S/O Shanti Saroop
R/O Gurha Mundian, Tehsil Hira Nagar, District Kathua**

vide notification No. 1145 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
18/02/2021

No: 54469-75/RG/LP Dated: 18/02/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubham Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul
18/02/2021

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16240/2021/RG Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neetu Kumari
D/O Garu Ram
R/O Netar Kothain Barnai, Tehsil and District Jammu**

vide notification No. 1045 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
13/12

No: 54462-68/RG/UP Dated: 18/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neetu Kumari, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul
13/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1623/2021, Dated: 18/02/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Arshad Chowdhary
S/O Manzoor Hussain
R/O Panihad Ward No.10, Tehsil Koteranka, District Rajouri**

vide notification No. 1039 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
17/12/21
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul

No: 54455-61/RG/LP Dated: 18/02/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arshad Chowdhary, Advocate**
.....for information and necessary action.

M. Yasin
17/12/21
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16220/2021/R4 Dated: 18/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Malikzada Mohd Shahzad
S/O Mohd Shabir
R/O Bari Darhal, Teh. Darhal, District Rajouri
A/P Lane No.8, Vidhata Nagar (Usman Colony), Bathindi, Jammu

vide notification No. 1044 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54448-54/R4/LP Dated: 18/12/2021

Rahul
18/12/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malikzada Mohd Shahzad, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul
18/12/21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 719 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gulshan Singh

S/O Balbir Singh

**R/O Bhatwal, P/O Bhatodi (Duggain), Patya (Mandir) Near Mahakal
Mandir, Tehsil Billawar, District Kathua**

vide notification No. 915 dated 22-11-2019 for a period of one year has
been extended till **31.12.2022** after condonation of delay, subject to the
verification of his/her Certificates/LL.B Degrees from the concerned University
and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as
an Advocate is ordered there before.**

By Order

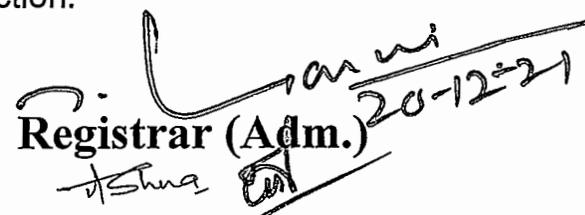

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55426-33/RG/L Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulshan Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1720 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gh. Rasool Mir
S/O Ab Gani Mir
R/O H.No.52 A LD Colony Rawalpura, Sanat Nagar, Srinagar

vide notification No. 916 dated 22-11-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
(Signature)
20-12-21

No: 55434-41/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gh Rasool Mir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
20-12-21

153

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1721 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Sharma

S/O Hans Raj

R/O Vill. Marta Bassi, Khue Morh, Tehsil Ram Nagar, District Udhampur

vide notification No. 905 dated 22-11-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

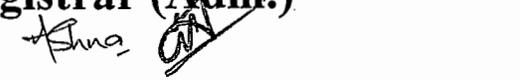
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 55444-SI/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


154

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1722 of 2021 Dated: 22-12-2021

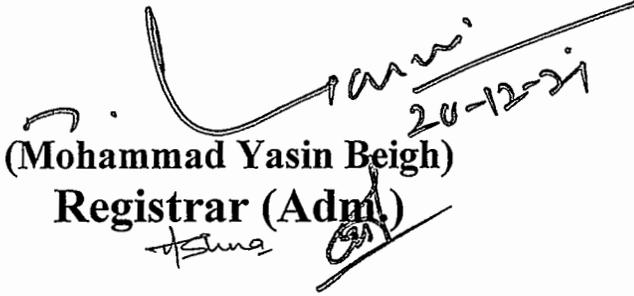
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Omera Farooq
D/O Farooq Ahmad Rather
R/O Chakoora, Tehsil Shahoora Litter, District Pulwama**

vide notification No. 884 dated 18-10-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

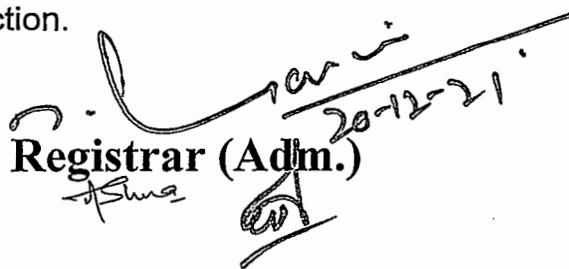
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55452-59/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Omera Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

155

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1723 of 2021 Dated: 22-12-2021

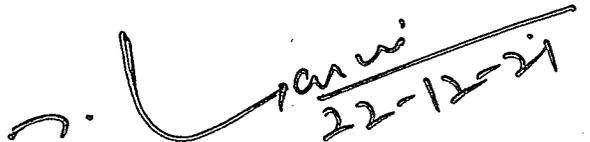
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rudra Sharma
D/O Yogesh Sharma
R/O H.No.214, Sec.-1, Bhagwati Nagar, Jammu**

vide notification No. 729 dated 19-09-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

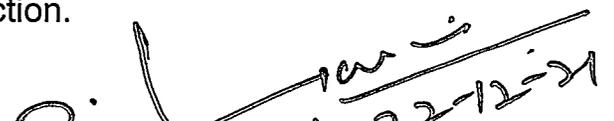
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Asina

No: 55460-67/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rudra Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Asina

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1724 of 2021 / RG Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gauri Verma
D/O Anil Verma
R/O 76 A/D Green Belt, Gandhi Nagar, Jammu**

vide notification No. 777 dated 19-09-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

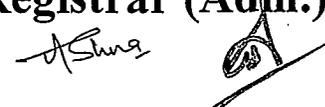
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 55472-79/RG/LA Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gauri Verma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 22-12-21


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1725 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nishu Sudan
D/O Bhupinder Singh
R/O Roop Nagar Digiana near Ravi Dass Mandir, Jammu**

vide notification No. 1057 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
20-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
22-12-21

No: 55400-07/RG/EP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nishu Sudan, Advocate**
.....for information and necessary action.

M. Yasin
20-12-21
Registrar (Adm.)
Rahul
22-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1726 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rohit Kumar
S/O Raj Kumar
R/O Village Kahila, Tehsil Bhaderwah, District Doda**

vide notification No. 1082 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *20-12-21*

No: 55400-95/R4/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *20-12-21*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1727 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Palak Mahajan
D/O Surinder Mahajan
R/O 170 Circular Road, Environment School, Jammu**

vide notification No. 1196 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
14/12

No: 55496-503/RG/1-7 Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palak Mahajan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

Rahul
14/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1728 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Renu Kumari
D/O Karnail Singh
R/O Krishna Nagar, Miran Sahib, R.S. Pura, Jammu**

vide notification No. 1061 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
(Signature)

No: 55504-11/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Renu Kumari, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

Rahul
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1729 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Supriya

D/O Bansi Lal

R/O Ward No.2 near PWD Office, Gadol, Tehsil & District Reasi

vide notification No. 1209 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

P. L. Yasin
20-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55512-19/RG/L-P Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Supriya, Advocate**
.....for information and necessary action.

P. L. Yasin
20-12-21
Registrar (Adm.)
Rahul
20/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1730 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pratibha Sharma

D/O Satya Paul Sharma

**R/O W.No.67, Village & Post office Muthi (near Ram Temple) Tehsil
Jammu-North, District Jammu**

vide notification No. 1074 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55520-27/RG/LP Dated: 22-12-2021

Rahul
(Signature)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pratibha Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1697 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aparajita Singh
D/O Charanjeet Singh Manhas
R/O H.No.777, Sector-7, Channi Himmat, Tehsil Bahu, District Jammu

vide notification No. 1736 dated 18-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul

20/12/21
14/12

No: 55132-39/RG/LEP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aparajita Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

Rahul

20-12-21
14/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1698 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aaqib Mushtaq Bhat
S/O Mushtaq Ahmad Bhat
R/O Lajoora, Tehsil & District Pulwama**

vide notification No. 1740 dated 18-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *21/12*

No: 55140-47/RG/1-P Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Aaqib Mushtaq Bhat, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul *21/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1699 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akshay Gupta
S/O Vinod Kumar Gupta
R/O Ward No.3, Govt. Girls School, District Ramban
A/P 770-F, Bharat Nagar Rehari Colony, Jammu

vide notification No. 1733 dated 18-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *2012-21*

No: 55148-55/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Gupta, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *2012-21*

166

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1700 of 2021 Dated: 21-12-2021

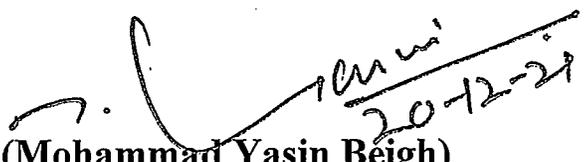
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tariq Aziz
S/O Abdul Aziz
R/O Raj Nagar, Tehsil Budhal, District Rajouri
A/P H.No.180-A, Subash Nagar, Lane No.2, Jammu**

vide notification No. 960 dated 22-11-2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

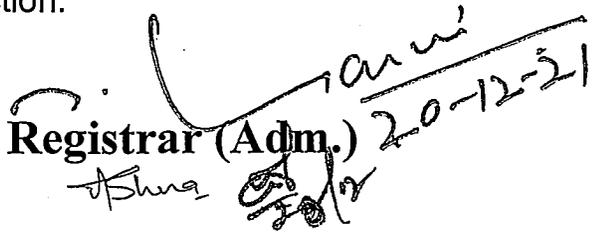

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55/56-63/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Aziz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

167

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1701 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akeel Ahmed
S/O Mohd Iqbal Wani
R/O Chanjloo, Tehsil Banihal, District Ramban
A/P Janipur Colony, Jammu**

vide notification No. 1009 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
20-12-21

No: 55164-71/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akeel Ahmed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
20-12-21

168

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1702 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhishake Sharma
S/O Chaman Lal
R/O Village Gurha Ballu, Tehsil Hira Nagar, District Kathua**

vide notification No. 1013 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

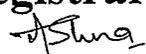
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 55172-79/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishake Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

20-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1703 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akash Kumar

S/O Pardeep Kumar

R/O W.No.17, H.No.308, Omara Morh, P.T.C Road, District Udhampur

vide notification No. 1003 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)

Registrar (Adm.)

Rahul
20-12-21

No: 55180-07/RG/CP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Kumar, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

Rahul
20-12-21

170

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1704 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajay Singh
S/O Babu Singh
R/O H.No.119, W.No.11, Shiv Nagar, District Udhampur**

vide notification No. 1001 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55188-95/RG/LA Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1705 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Misba Amin
D/O Mohd Amin Batt
R/O Central Mecca Masjid Chowk, Bathindi, Jammu**

vide notification No. 1036 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
20-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
14/12

No: 55196-203/R4/CP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misba Amin, Advocate**
.....for information and necessary action.

M. Yasin
20-12-21
Registrar (Adm.)
Rahul
14/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1706 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Sala Ud Din
S/O Mohd younis
R/O Village Kharetar, Tehsil Haveli, District Poonch
A/P Nawabad, Sunjwan, Jammu**

vide notification No. 990 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
20-12-21
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 55204-11/RG/L-P Dated: 21-12-2021 *Rahul* *21/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Sala Ud Din, Advocate**
.....for information and necessary action.

M. Yasin
20-12-21
Registrar (Adm.)
Rahul *21/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1707 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehtab Gulzar

S/O Gulzar Hussain

R/O Sagrawet (Ward No.2), Dara, Tehsil Darhal, District Rajouri,

A/P Mominabad, Bathindi, Lane No.6, House No.21, Jammu

vide notification No. 1031 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55212-19/RG/LP Dated: 21-12-2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehtab Gulzar, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1700 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Monika Thakur
D/O Ramesh Chander Thakur
R/O Village Pora Balla, Post Office Kilhotran Teh. Gandoh, District Doda
A/P Sector-2, House No.184, Roop Nagar, Jammu

vide notification No. 1034 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55220-27/RG/EP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Thakur, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul *20-12-21*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1709 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mahmood Ahmed
S/O Lal Hussain
R/O Marhote, Tehsil Surankote, District Poonch
A/P H.No.67/A, Bhawani Nagar, Janipur, Jammu**

vide notification No. 985 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
20-12-21
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 55220-35/RG/L-P Dated: 21-12-2021 *Rahul*

Rahul
21/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mahmood Ahmed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
20-12-21
Registrar (Adm.)
Rahul
21/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1710 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Musrat Mohd
D/O Gh. Mohd Sheikh
R/O Wadwan, Tehsil Narbal, District Budgam**

vide notification No. 984 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55236-43/RG/CP Dated: 21-12-2021 *Rahul* *14/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Musrat Mohd, Advocate
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1711 of 2021/RG Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kumar Harshvijay Singh

S/O Prem Singh

**R/O Muthlal Alanbass, Tehsil Ukhral Pogal Paristan, District Ramban,
A/P Raju Mohalla, Ward No.1, Ramban**

vide notification No. 987 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
20-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55257-63/RG/LP Dated: 21-12-2021

Shing
20/12/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kumar Harshvijay Singh, Advocate**
.....for information and necessary action.

Yasin
20-12-21
Registrar (Adm.)

Shing
20/12/21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1712 of 2021/RG Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Goswami Abhya Ravi

D/O Ravi Dutt

R/O Swarn Colony, Ashram Lane, Trilokpura, Gole Gujral, Jammu

vide notification No. 1023 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
AShug
20/12/21

No: 55264-70/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Goswami Abhya Ravi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
AShug
20/12/21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1713 of 2021/RG Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Deeba Jaral

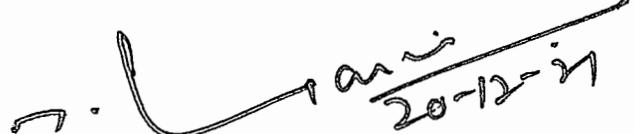
D/O Nasrullah Khan

R/O Dodasan Bala, P/O Behrote, Tehsil Thanna Mandi, District Rajouri

vide notification No. 1121 dated 10.01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
20-12-21

No: 55271-77/RG/LP Dated: 21-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeba Jaral, Advocate**
.....for information and necessary action.


Registrar (Adm.)
20-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1714 of 2021 Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dilbar Singh
S/O Karanjit Singh
R/O Village Thikrian, Tehsil R.S. Pura, District Jammu
A/P H.No.369/B, Sec 1-P, Extn. Trikuta Nagar, Jammu**

vide notification No. 1122 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55270-85/RG/LP Dated: 21-12-2021 *Rahul* *21/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, High Court of J&K Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dilbar Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *20-12-21*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1742 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bisham Pandhyal
S/O Daleep Singh
R/O Vill. Dalhori, Tehsil & District Rajouri

vide notification No. 1112 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
21-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: SS781-88/RG/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bisham Pandhyal, Advocate**
.....for information and necessary action.

Yasin
21-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1741 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Jasrotia
S/O Inder Singh Jasrotia
R/O Village Sapran P.O Chandwan, Tehsil Hira Nagar, District Kathua

vide notification No. 1095 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
20/12/21

No: 55773-80/R9/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Jasrotia, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
20/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1740 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sameena Kousar
D/O Mohd Sadiq Sandal
R/O 24 Mohalla Dalpatian near DC Office, Jammu**

vide notification No. 1213 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55768-72/RG/EP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Kousar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1763 of 2021/RG Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shivdev Singh Saini
S/O Kuldip Singh Saini
R/O Kool Kalan, P/O Arnia, District Jammu**

vide notification No. 1212 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
24-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 56737-43/RG/CP Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivdev Singh Saini, Advocate**
.....for information and necessary action.

M. Yasin
24-12-21
Registrar (Adm.)

185

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1734 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivali Sharma

D/O Dharam Paul

R/O Narwal Bala near Shiv Shakti Mandir, Tehsil Bahu, District Jammu

vide notification No. 1151 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
21-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55552-59/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Sharma, Advocate**
.....for information and necessary action.

Yasin
21-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1739 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ranjodh Singh
S/O Harjeet Singh
R/O H.No.39, Dogra Hall, Tehsil & District Jammu**

vide notification No. 1136 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55741-40/RG/EP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjodh Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1738 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rizwan Rasool Wani
S/O Ghulam Rasool Wani
R/O Batibass, Mohalla Shagan, Tehsil Khari, District Ramban
A/P Jalalbad, Sunjwan, Jammu**

vide notification No. 1127 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: SS733-40/RG/L/P Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Rasool Wani, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1733 of 2021 Dated: 22-12-2021

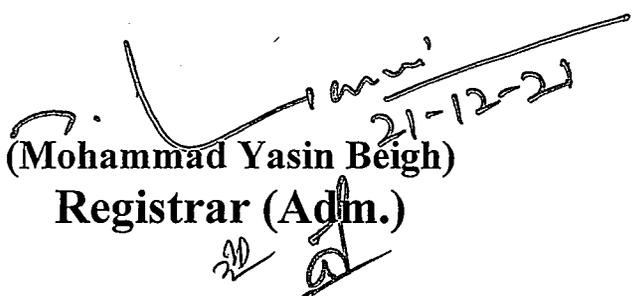
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rachna Gupta
D/O Surinder Kumar
R/O H.No.27, Mohalla Jatkatian Peer Mitha, Jammu**

vide notification No. 1078 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

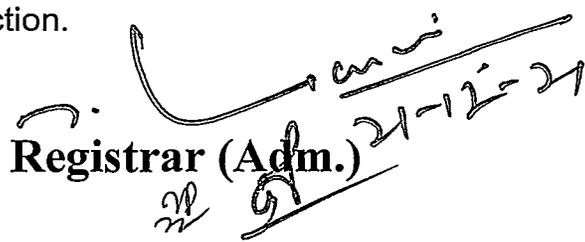
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55544-51/RG/LA Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachna Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

189

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1732 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raman Deep Singh
S/O Bansi Lal
R/O Village Korara, Tehsil Mohalla, District Doda
A/P Bharat Nagar, Jakheni, District Udhampur

vide notification No. 1081 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

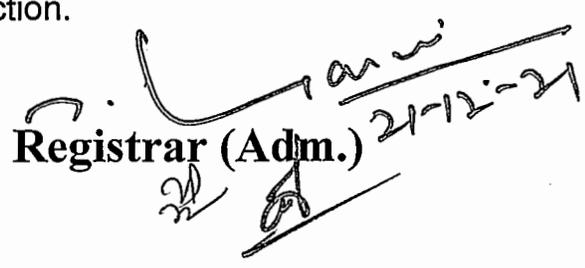
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55536-43/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Deep Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

190

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1731 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajat Sharma
S/O Jagdish Raj
R/O Badyal Brahmana, Tehsil R.S. Pura, District Jammu

vide notification No. 1083 dated 10-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

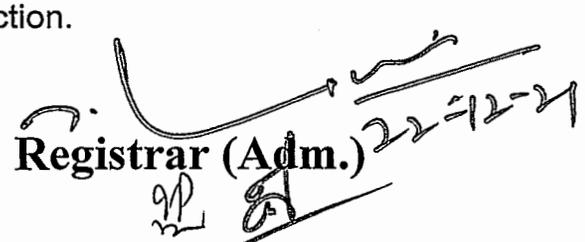
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55528-35/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1737 of 2021/24 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Prabjoot Kour
D/O Gurinder Singh
R/O H.No.18, L.No.6, Greater Kailash, Jammu**

vide notification No. 1091 dated 10.1.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
24-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
23 *24/12*

No: 55725-32/RG/L.P Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prabjoot Kour, Advocate**
.....for information and necessary action.

M. Yasin
24-12-21
Registrar (Adm.)
23 *24/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1749 of 2021 Dated: 23-12-2021

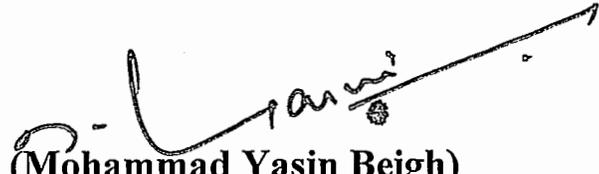
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ashiq Hussain Lone
S/O Muhammad Ashraf Lone
R/O Nowpora, Jagir, Tengpora, Baramulla**

vide notification No. 901 dated 22.11.2019 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55843-50/R9/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashiq Hussain Lone**, Advocate
.....for information and necessary action.

Registrar (Adm.)


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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1767 of 2021/22 Dated: 29/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rehana Nelofar
D/O Mohd Rashid
R/O Harni, Gulhutta, Tehsil Mendhar, District Poonch**

vide notification No. 16 dated 10.6.2010 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

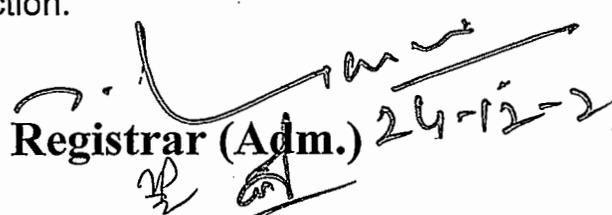
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 56972-70/22/UP Dated: 29/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ms. Rehana Nelofar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 24-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1751 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishfaq Majid Malik
S/O Ab. Majeed Malik
R/O Zamzampora, District Baramulla

vide notification No. 1209 dated 19.11.2018 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
23-12-21

No: 55868-75/R9/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Majid Malik, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
23-12-21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1736 of 2021 / RG, Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Gani Dar
S/O Mukhtar Dar
R/O Maidan Chowgal, Tehsil Handwara, District Kupwara**

vide notification No. 1716 dated 17.03.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

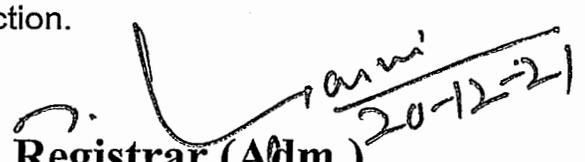
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55642-48 / RG / LP, Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Gani Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1768 of 2021/R4 Dated: 29/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mommin Kazmi

S/O Sohail Kazmi

R/O H.No.4, Satellite Enclave, Sunjwan Road, Bathindi, Jammu

vide notification No. 1035 dated 09-01-2021 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 36979-85/R4/LP Dated: 29/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mommin Kazmi, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 24-12-21

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1769 of 2021/22 Dated: 29/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Parm Jyoti
D/O Subash Chander
R/O Village Lower Kanhal, Tehsil Bishnah, District Jammu**

vide notification No. 1094 dated 10.01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

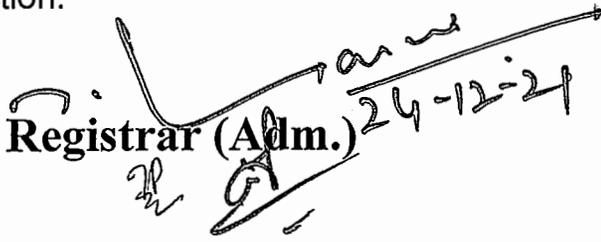
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 56906-92/23/CP Dated: 29/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parm Jyoti, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1755 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priyanka Charak
D/O Naseeb Singh Charak
R/O H.No.63, W.No.7, Bassi Kalan, Bari Brahmana, District Samba

vide notification No. 1639 dated 12.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55908-13/RG/LP Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Charak, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1757 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Subhal Bajgotra
D/O Bachan Lal
R/O Bassi-Khurd Bari-Brahmana, District Samba**

vide notification No. 1697 dated 16.3.2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

(Signature)

No: 55947-54/RG/LP Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subhal Bajgotra, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

(Signature)

200

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1766 of 2021/PC Dated: 29/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Tikoo
S/O Mohan Lal Tikoo
R/O 57B Lane No.17, Bhawani Nagar, Janipur, Jammu

vide notification No. 1174 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
24-12-21

No: 56972-70/PC/CP Dated: 29/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Tikoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)
24-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1756 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Samridhi Sharma
D/O Devander Sharma
R/O Railway Line Bagga Marh P/O Kotli Shah Donla, Tehsil R.S. Pura,
District Jammu**

vide notification No. 1107 dated 10.1.2021 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55939-46/RG/L-P Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samridhi Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

202

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1771 of 2021/Rg Dated: 29/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gautam Singh
S/O Sh. Gopal Singh
R/O Village Kotli Miran Fateh, Tehsil R.S. Pura, Jammu**

vide notification No. 1027 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
24-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 56999-57005/Rg/10 Dated: 29/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gautam Singh, Advocate**
.....for information and necessary action.

M. Yasin
24-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1754 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rajinder Kumar
S/O Bansi Lal
R/O Gatti, Sarthali, Tehsil Bani, District Kathua
A/P Janipur 79A Ambedkar Nagar Old Janipur, Jammu**

vide notification No. 1653 dated 12.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
23-12-21
32 *at* *order*

No: 55898-905/RG/LEP Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
23-12-21
32 *at* *order*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1750 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zeenat Khan
D/O Tanveer Khan
R/O Jallabad, Sunjwan, Masjid Gali, Jammu**

vide notification No. 1222 dated 14.1.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
23-12-21
24
24/12

No: 55955-62/RG/LP Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Khan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
23-12-21
24
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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1750 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Durlab Jeet Singh Sawhney
S/O Paramjeet Singh Sawhney
R/O Saini Mohalla, Talab Tillo, Jammu**

vide notification No. 1123 dated 10.1.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55060-67/RG/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Durlab Jeet Singh Sawhney, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1752 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Iqbal Majeed
D/O Ab Majeed Reshi
R/O Wachi Shopian, Qarri Mohalla, Tehsil Zainapora, District Shopian**

vide notification No. 1601 dated 10.3.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55882-89 Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqbal Majeed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1753 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gursimpreet Singh
S/O Gurcharan Singh
R/O Swarn Colony, Gole Gujjral, Jammu**

vide notification No. 1059 dated 09-1-20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55890-97/RG/EP Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gursimpreet Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1762 of 2021/R4 Dated: 28/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rahiba Kumari
D/O Ashok Kumar
R/O Ward No.9, H.No.140, Mill Area, Tehsil R.S. Pura, Jammu

vide notification No. 1132 dated 10.01.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
24-12-21
28/12

No: 56730-36/R4/4 Dated: 28/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rahiba Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)
24-12-21
28/12

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1765 of 2021/Reg Dated: 29/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sunny Raj Sharma

S/O Ajay Kumar Sharma

**R/O Jankpour, Punjdhara, Brahman Mohalla, Tehsil Dachan, District Kishtwar
A/P 101- Trisnadhya Vihar, Gurha Brahmana, Patoli, Akhnoor Road, Jammu**

vide notification No. 1782 dated 08.05.2020 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 56965-71/Reg/CP Dated: 29/12/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunny Raj Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1759 of 2021 Dated: 24-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neha Saini
D/O Omkar Singh
R/O Village Sarora P/O Akalpur, Tehsil Marh, District Jammu**

vide notification No. 1048 dated 09-1-20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55963-70/RG/L-P Dated: 24-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Saini, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1761 of 2021/Reg/CP Dated: 20/12/2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Divyanshi Sharma
D/O Arvind Kumar Sharma
R/O H.No 596-A Nai Basti, Jammu**

vide notification No. 1666 dated 29.03.2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
20-12-21
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 56723-29/Reg/CP Dated: 20/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divyanshi Sharma, Advocate**
.....for information and necessary action.

M. Yasin
20-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1744 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahoor Ahmed
S/O Abdul Rashid Qazi**

**R/O House No.9, Qazi Market Bye-Pass Road, W.No.5, Batote, Ramban
A/P Near Gole Masjid, Oppo. PDP Office, Jalabad, Sunjwan Road, Jammu**

vide notification No. 1474 dated 07.03.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
20/12/21

No: 55797-804/RG/EP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ahmed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
20/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1745 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kavita Rani
D/O Jaswant Singh
R/O Loharana, Tehsil Dachhan, District Kishtwar

vide notification No. 1743 dated 18.03.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55805-12/RG/L-P Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kavita Rani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1746 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jattan Singh Gill
S/O Rattan Singh Gill
R/O Plot 9, 2nd Extension, Karan Nagar, Jammu

vide notification No. 982 dated 09.01.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55813-20/R9/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jattan Singh Gill, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1770 g 2021/24 Dated: 29/12/2021.

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pradeep Kumar Puri
S/O Shyam Puri
R/O 171 A/D Green Belt Park, Gandhi Nagar, Jammu

vide notification No. 897 dated 21.11.2019 for a period of one year has been extended till **31.12.2022** after condonation of delay, subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
24-12-21

No: 56993-99/Rg/ep Dated: 29/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pradeep Kumar Puri**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)
24-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1743 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Palak Sharma
D/O Sanjeev Sharma
R/O H.No.2, Ward No.3, Lakhanpur, Tehsil & District Kathua**

vide notification No. 1068 dated 10.01.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55789-96/RG/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Palak Sharma, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1747 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Asiya Farooq
D/O Farooq Ahmad Parray
R/O Goigam, Magam, Pethppora, Tehsil Kwarhama, District Baramulla**

vide notification No. 1561 dated 10.03.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
20/12/21

No: 55827-34/R9/LP Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asiya Farooq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
20-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1748 of 2021 Dated: 23-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ankush Sharma

S/O Rattan Lal Sharma

R/O H.No.180, Pacca Danga near old Post office Khilona Wali Gali, Jammu

vide notification No. 1104 dated 10.01.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 55035-42/RG/L-P Dated: 23-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1715 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mitu Rani
D/O Tara Chand
R/O Vill. Chakjagtu P/O Salehar Tehsil Bishnah, District Jammu
A/P Block-51, Dhyansar Kartholi, W.No.2, Bar Brahmna, District Samba**

vide notification No. 1032 dated 09-01-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
20-12-21
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 55393-400/RG/EP Dated: 22-12-2021 *Rahul* 22/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mitu Rani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
20-12-21
Registrar (Adm.)
Rahul 22/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1716 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rohit Kotwal
S/O Mukesh Kumar
R/O Malothi V.P.O Tehsil Bhalla, District Doda**

vide notification No. 1135 dated 10.1.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55401-00/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kotwal, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1717 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Danish Aejaaz
S/O Syed Aejaaz Ahmad
R/O Gundipora, Bongam, Tehsil Kakapora District Pulwama**

vide notification No. 1783 dated 08-05-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
20-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 55409-16/RG/EP Dated: 22-12-2021 *Rahul* *20/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Danish Aejaaz, Advocate**
.....for information and necessary action.

M. Yasin
20-12-21
Registrar (Adm.)
Rahul *20/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1718 of 2021 Dated: 22-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ambreen Irshad

D/O Mohd irshad

R/O near Masjid Sharief, Dara Dullian, Tehsil and District Poonch

vide notification No. 64 dated 22.10.20 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
22/12/21

No: 55418-25/RG/LP Dated: 22-12-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambreen Irshad, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
22/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1667 of 2021/RS Dated: 21-12-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Millan Parihar
S/O Mangat Ram Parihar
R/O Chicha, Tehsil Dachhan, District Kishtwar
A/P H.No.128, Lane No.5, Anand Nagar, Bohri, Jammu**

vide notification No. 1621 dated 12-03-2020 for a period of one year has been extended till **31.12.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
20-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54845-52/RG/LP Dated: 21-12-2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Millan Parihar, Advocate**
.....for information and necessary action.

M. Yasin
20-12-21
Registrar (Adm.)

Rahul
21/12/21